

# CENTRAL ELECTRICITY REGULATORY COMMISSION

New Delhi

## Petition No. 330/TT/2022

- Subject** : Petition for determination of transmission tariff in respect of 12 number of Intra-State Transmission Lines owned by TSTRANSCO certified by the SRPC as non-ISTS lines carrying more than 50% inter-State power, for inclusion in PoC transmission charges for 2016-17, 2018-19 and 2020-21.
- Date of Hearing** : 10.10.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Transmission Corporation of Telangana Limited (TCTL)
- Parties present** : Ms. Swapna Seshadri, Advocate, TCTL  
Ms. Ashabari Thakur, Advocate, TCTL  
Shri V. M. Kannan, Advocate, KPTCC  
Shri Shahbaaz Hussain, Advocate, KPTCC  
Shri Hari Mohana N., Advocate, KPTCC  
Shri Stephania Pinto, Advocate, KPTCC  
Shri Swapnil Verma, CTUIL  
Shri Venkatesh Gorli, CTUIL  
Ms. Muskan Agarwal, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Venkateshan M., SRLDC  
Shri Alok Mishra, NLDC

## Record of Proceedings

Due to paucity of time, the Commission adjourned the matter.

2. In the meanwhile, the Commission directed CTUIL to submit its analysis on the use of non-ISTS lines in transmitting inter-State power vis-a-vis the adequacy of the inter-State transmission system on an affidavit by 20.11.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 5.12.2023.
3. Petitioner to also submit the following information on an affidavit by 10.11.2023 with an advance copy to the Respondents:



- (i) Statement of IDC computation containing name of the loan, rate of interest, drawl date and date of payment of last interest and documents in respect of effective tax rate.
- (ii) Confirm that there is no decapitalization.
- (iii) The amended “Memo of Parties” by including the CTUIL, SRPC, KPTCL, APTRANSCO, APPCC and TSPCC as Respondents in the matter as per the Commission’s direction vide RoP dated 12.1.2023.

3. The Commission directed the Respondents to file their reply on an affidavit by 20.11.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 5.12.2023. The Commission further observed that no request for an extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.

4. The Petition will be listed for further hearing along with Petition No. 25/MP/2022 on 15.12.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

